

Cut Motions Nos. 783, 784 and 799 were put and negatived.

MR. DEPUTY-SPEAKER: I shall now put cut motion number 1061 in the name of Shri R. P. Yadav to vote

*Cut motion No. 1061 was put and negatived*

SHRI DINEN BHATTACHARYA: My cut motions Nos. 591 to 595, 612, 614 and 615 may be put separately.

MR. DEPUTY-SPEAKER: I shall now put cut motions Nos. 591 to 595, 612, 614 and 615 in the name of Shri Dinesh Bhattacharya to vote.

*Cut Motions Nos. 591 to 595, 612, 614; and 615 were put and negatived.*

MR. DEPUTY-SPEAKER: I shall now put the rest of the cut motions on the Demands for Grants (Railways for 1980-81 to vote.

*All other cut motions were put and negatived.*

MR. DEPUTY-SPEAKER: I shall now put the Demands for Grants (Railways) for 1980-81 to vote

The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in the course of payment during the year ending the 31st day of March, 1981, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 16."

*The motion was adopted.*

\*Published in Gazette of India 2-7-1980.

†Introduced with the recommendation of the President.

18.57 hrs.

APPROPRIATION (RAILWAYS) NO. 3 BILL, 1980\*

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1980-81 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1980-81 for the purposes of Railways."

*The motion was adopted*

SHRI KAMLAPATI TRIPATHI: I introduce the Bill.

18. 59 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table a copy each of Notification Nos. 132-Customs and 133-Customs (Hindi and English versions) published in the Gazette of India dated the 2nd July, 1980 together with an explanatory memorandum regarding exemption from the whole of the customs duty and auxiliary duty of the goods specified in the schedule to Notification No. 132-Customs manufactured in Nepal and containing not less than 80 per cent of Nepalese materials or Nepalese and Indian materials, when imported into India from Nepal, under section 159 of the Customs Act, 1962 [Placed in Library. See No. LT-987-A/80.]

Extraordinary, Part II, section 2, dated